

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S KISHORI LAL SUDESH KUMAR METALS PVT. LTD.

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	M/S KISHORI LAL SUDESH KUMAR METALS PVT. LTD.
2.	Date of incorporation of Corporate Debtor	16/09/1991
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies Jaipur (Rajasthan)
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U27107RJ1991PTC006195
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: E-127, Industrial Area, Bhiwadi Alwar, (Rajasthan)
6.	Insolvency commencement date in respect of Corporate Debtor	30 th January, 2020 passed by NCLT Jaipur in CP No. (IB)-276/7/JPR/2019 Order posted vide Sr. No. 161/2020 dated 30 th January, 2020 (date on which order is intimated/received to IRP) – 10 th February, 2020.
7.	Estimated date of closure of insolvency resolution process	8 th August, 2020 being 180 days from 10 th February, 2020 the date of receipt of order.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Hansraj Mutreja Regd. No. IBBI/PA-002/IP-N00221/2017-18/10673.
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Mutreja & Associates, 146/8, Premium Center, Zone-I, M.P. Nagar, Bhopal- 462 011 (M.P.) Email: mutreja@sancharnet.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Name: Hansraj Mutreja Regd. No. IBBI/PA-002/IP-N00221/2017-18/10673 Address: Mutreja & Associates, 146/8, Premium Center, Zone-I, M.P. Nagar, Bhopal- 462 011 (M.P.) Email: kishorilal3hrminsolvency@gmail.com
11.	Last date for submission of claims	24 th February, 2020 (14 days) from the date of receipt of order i.e. 10 th February, 2020.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Relevant forms are available at https://ibbi.gov.in/home/downloads . Not Applicable



Notice is hereby given that the National Company Law Tribunal Jaipur Bench has ordered the commencement of a corporate insolvency resolution process of M/S KISHORI LAL SUDESH KUMAR METALS PVT. LTD. on 30th January, 2020.

The creditors of M/S KISHORI LAL SUDESH KUMAR METALS PVT. LTD. are hereby called upon to submit their claims with proof on or before 24th February, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

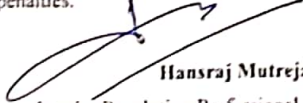
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.-Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11th February, 2020

Place: Bhopal


Hansraj Mutreja
Interim Resolution Professional

For M/s Kishori Lal Sudesh Kumar
Metals Pvt. Ltd.

IBBI/PA-002/IP-N00221/2017-18/10673